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No. 8] HYDERABAD, SUNDAY, MARCH 25, 2018.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

L.A. BILL No. 8 of 2018.**A BILL TO AUTHORISE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1ST APRIL, 2017.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth year of the Republic of India, as follows:-

Short title. 1. This Act may be called the Telangana Appropriation (No.2) Act, 2018.

Authorisation of supplementary appropriation of moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1st April, 2017.

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1st April, 2017, a further sum not exceeding twenty nine thousand five seventy five crores, Ninty lakhs and eighty three thousand rupees, being moneys required to meet:-

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in column (4) of the Schedule.

Appropriation.

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

| Demand Number | Services and Purposes | SUMS NOT EXCEEDING | | |
|---|-----------------------|-----------------------------------|---|----------------|
| | | Voted by the Legislative Assembly | Charged on the Consolidated Fund of the State | Total |
| (1) | (2) | (3) | (4) | (5) |
| | | Rs. | Rs. | Rs. |
| I. State Legislature | Revenue | -- | 50,00,000 | 50,00,000 |
| | Capital | 1,80,00,000 | -- | 1,80,00,000 |
| II. Governor and Council of Ministers | Revenue | 6,77,59,000 | 33,57,000 | 7,11,16,000 |
| | Capital | -- | 1,69,87,000 | 1,69,87,000 |
| III. Administration of Justice | Revenue | 7,02,71,000 | 40,00,000 | 7,42,71,000 |
| | Capital | 4,41,25,000 | -- | 4,41,25,000 |
| IV. General Administration and Elections | Revenue | 38,31,11,000 | -- | 38,31,11,000 |
| | Capital | 1,53,41,000 | -- | 1,53,41,000 |
| V. Revenue, Registration and Relief | Revenue | 375,39,01,000 | 3,31,02,000 | 378,70,03,000 |
| | Capital | 63,22,63,000 | -- | 63,22,63,000 |
| VI. Excise Administration | Revenue | 37,82,11,000 | -- | 37,82,11,000 |
| VII. Commercial Taxes Administration | Revenue | 13,56,000 | -- | 13,56,000 |
| VIII. Transport Administration | Revenue | 1,32,00,000 | -- | 1,32,00,000 |
| | Capital | 4,25,00,000 | -- | 4,25,00,000 |
| IX. Fiscal Administration, Planning, Surveys and Statistics | Revenue | 1042,37,55,000 | 4,76,61,000 | 1047,14,16,000 |
| | Capital | 20,00,000 | -- | 20,00,000 |
| | Loans | 7,70,00,000 | 24,51,26,000 | 32,21,26,000 |

| (1) | (2) | (3) | (4) | (5) |
|---|---------|----------------|--------------|----------------|
| | | Rs. | Rs. | Rs. |
| X. Home Administration | Revenue | 167,56,34,000 | 17,11,000 | 167,73,45,000 |
| | Capital | 292,71,90,000 | -- | 292,71,90,000 |
| XI. Roads, Buildings | Revenue | 9,19,59,000 | 20,00,000 | 9,39,59,000 |
| | Capital | 1179,69,08,000 | 10,49,36,000 | 1190,18,44,000 |
| | Loans | 9,45,41,000 | -- | 9,45,41,000 |
| XII. School Education | Revenue | 618,74,07,000 | -- | 618,74,07,000 |
| | Capital | 110,71,12,000 | 26,51,000 | 110,97,63,000 |
| XIII. Higher Education | Revenue | 69,21,95,000 | -- | 69,21,95,000 |
| | Capital | 37,28,24,000 | -- | 37,28,24,000 |
| XIV. Technical Education | Revenue | 7,66,00,000 | 75,00,000 | 8,41,00,000 |
| | Capital | 12,32,38,000 | -- | 12,32,38,000 |
| XV. Sports and Youth Services | Revenue | 8,83,91,000 | -- | 8,83,91,000 |
| | Capital | 20,00,000 | -- | 20,00,000 |
| XVI. Medical and Health | Revenue | 283,86,43,000 | 3,00,000 | 283,89,43,000 |
| | Capital | 187,23,50,000 | -- | 187,23,50,000 |
| XVII. Municipal Administration and Urban Development | Revenue | 1311,84,25,000 | -- | 1311,84,25,000 |
| | Loans | 13,72,91,000 | -- | 13,72,91,000 |
| XVIII. Housing | Revenue | 7,08,000 | -- | 7,08,000 |
| | Capital | 2,90,000 | -- | 2,90,000 |
| | Loans | 73,03,81,000 | -- | 73,03,81,000 |
| XIX. Information and Public Relations | Revenue | 25,63,42,000 | -- | 25,63,42,000 |
| | Capital | 16,59,03,000 | -- | 16,59,03,000 |
| XX. Labour and Employment | Revenue | 181,59,80,000 | -- | 181,59,80,000 |
| XXI. Social Welfare | Revenue | 150,33,77,000 | -- | 150,33,77,000 |
| | Capital | 123,43,00,000 | -- | 123,43,00,000 |
| | Loans | 1500,00,00,000 | -- | 1500,00,00,000 |

| | | | | |
|--|---------|---------------|----------|---------------|
| XXII. Tribal Welfare | Revenue | 174,15,69,000 | -- | 174,15,69,000 |
| | Capital | 555,80,63,000 | -- | 555,80,63,000 |
| | Loans | 800,00,00,000 | -- | 800,00,00,000 |
| XXIII. Backward Classes Welfare | Revenue | 109,45,07,000 | -- | 109,45,07,000 |
| | Capital | 151,54,46,000 | -- | 151,54,46,000 |
| XXIV. Minority Welfare | Revenue | 111,12,49,000 | -- | 111,12,49,000 |
| | Capital | 15,87,00,000 | -- | 15,87,00,000 |
| XXV. Women, Child and Disabled Welfare | Revenue | 64,95,86,000 | -- | 64,95,86,000 |
| | Capital | 4,96,80,000 | -- | 4,96,80,000 |
| XXVI. Administration of Religious Endowments | Revenue | 13,60,00,000 | -- | 13,60,00,000 |
| | Capital | 1,00,000 | -- | 1,00,000 |
| XXVII. Agriculture | Revenue | 308,97,59,000 | 82,000 | 308,98,41,000 |
| | Capital | 673,48,89,000 | -- | 673,48,89,000 |
| XXVIII. Animal Husbandry and Fisheries | Revenue | 55,82,68,000 | 3,05,000 | 55,85,73,000 |
| | Capital | 147,69,70,000 | -- | 147,69,70,000 |
| | Loans | 55,37,19,000 | -- | 55,37,19,000 |
| XXIX. Forest, Science, Technology&Environment | Revenue | 37,44,72,000 | -- | 37,44,72,000 |
| | Capital | 90,00,00,000 | -- | 90,00,00,000 |
| XXX. Co-operation | Revenue | 86,00,000 | -- | 86,00,000 |
| | Capital | 28,50,00,000 | -- | 28,50,00,000 |
| | Loans | 3,01,00,000 | -- | 3,01,00,000 |

| (1) | (2) | (3) | (4) | (5) |
|---|---------|-----------------|--------------|-----------------|
| | | Rs. | Rs. | Rs. |
| XXXI. Panchayat Raj | Revenue | 676,98,23,000 | -- | 676,98,23,000 |
| | Capital | 1783,39,71,000 | -- | 1783,39,71,000 |
| XXXII. Rural Development | Revenue | 640,25,46,000 | -- | 640,25,46,000 |
| XXXIII. Major and Medium Irrigation | Revenue | 26,75,15,000 | 4,75,000 | 26,79,90,000 |
| | Capital | 9749,27,57,000 | 4,47,62,000 | 9753,75,19,000 |
| XXXIV. Minor Irrigation | Revenue | 1,00,00,000 | -- | 1,00,00,000 |
| | Capital | 56,09,44,000 | -- | 56,09,44,000 |
| XXXV. Energy | Revenue | 294,13,20,000 | -- | 294,13,20,000 |
| | Capital | 3951,39,00,000 | -- | 3951,39,00,000 |
| XXXVI. Industries and Commerce | Revenue | 495,05,59,000 | 84,17,000 | 495,89,76,000 |
| | Capital | 73,21,00,000 | -- | 73,21,00,000 |
| | Loans- | 7,71,18,000 | | 7,71,18,000 |
| XXXVII. Tourism, Art and Culture | Revenue | 117,85,36,000 | -- | 117,85,36,000 |
| | Capital | 9,84,17,000 | -- | 9,84,17,000 |
| XXXVIII. Civil Supplies Administration | Revenue | 254,15,24,000 | -- | 254,15,24,000 |
| XL. Public Enterprises | Revenue | 2,22,000 | -- | 2,22,000 |
| Total | | 29523,07,11,000 | 52,83,72,000 | 29575,90,83,000 |

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of article 205 of the Constitution of India read with clause (1) of article 204 thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet -

(a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1st April, 2017; and

(b) the supplementary expenditure charged on the said Fund for that year.

EATALA RAJENDER

*Minister for Finance, Planning
Small Savings, State Lotteries,
Consumer Affairs, Food, Civil Supplies and
Legal Metrology.*

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation (No.2) Bill, 2018, after it is passed by the both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

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*Minister for Finance, Planning
Small Savings, State Lotteries,
Consumer Affairs, Food, Civil Supplies and
Legal Metrology.*

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.